

ITEM NO.30

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 14510/2023

(Arising out of impugned final judgment and order dated 20-10-2023 in WPCRL No. 3035/2023 passed by the High Court of Delhi at New Delhi)

SANJAY SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.231464/2023-EXEMPTION FROM FILING O.T.)

Date: 20-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Mohit Mathur, Sr. Adv.
Mr. Rajat Bhardwaj, AOR
Mr. Vivek Jain, Adv.
Mr. Mohd. Irshad, Adv.
Mr. Kanishk Raj, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Rajat Jain, Adv.
Mr. Abhinav Jain, Adv.
Mr. Amit Bhandari, Adv.
Mr. Harsh Gautam, Adv.
Ms. Ankita M Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice returnable in the week commencing 11.12.2023.

Notice will be served by all modes, including *dasti*.

In the meantime, it will be open to the petitioner - Sanjay Singh, to apply for a grant of regular bail if so advised. If any such application is filed, the same will be considered and decided

on its own merits without being influenced by the impugned judgment, which is *sub judice* before this Court.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR